GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2880 ANSWERED ON:11.08.2010 CASES OF DISCIPLINARY ACTION Alagiri Shri S.;Sinh Dr. Sanjay

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether in case of difference of opinion between Central Vigilance Commission (CVC) and Disciplinary Authority in regard to cases of disciplinary action against officers of All India Services and Group-A Central Civil Services, the matter is placed for the consideration of PMO;
- (b) if so, the details of cases submitted to the PMO during the last three years and the current year, year-wise;
- (c) the action taken on these cases and the no. of cases pending so far; and
- (d) the extent to which CVC's cases have been disposed of?

Answer

(a): Yes, Sir.

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(b): The details of cases of difference of opinion are as under:-

Year No. of Disagreement cases disposed
2007-2008 25
2008-2009 42
2009-2010 27
2010 13
(Upto July,
2010)

(c) & (d): The final decision for imposition of a penalty vests with the Disciplinary Authority concerned. However, cases of difference of opinion between the disciplinary authority and the CVC in disciplinary matters related to officers of All India Services and all Group A Central Civil Services including those under the Ministry of Railways are required to be submitted to the Prime Minister for resolution. The decision taken in the matter is conveyed to the Disciplinary Authority for further action under the relevant disciplinary rules.

This is an ongoing process. However, presently, 5 cases of difference of opinion between the CVC and the Disciplinary Authority are under process.